

No.L-19016/03/2013-Jus.  
Government of India  
Ministry of Law and Justice  
(Department of Justice)

Jaisalmer House, Man Singh Road,  
New Delhi, the 28<sup>th</sup> April, 2014.

To

- (1) Accountant General,  
All States and U.T. of Chandigarh.
- (2) Pay and Accounts Officer,  
Supreme Court of India, New Delhi.
- (3) Pay and Account Officer, No.XIV,  
Government of NCT of Delhi,  
Fire Station Building, Shankar Road, New Delhi.
- (4) Directorate of Pension & Provident Fund,  
Gujarat State,  
Block No. 17, Dr. Jivaraj Mehta Complex,  
Old Sachivalaya, **GANDHINAGAR.**

Subject :- Grant of relief on pension/family pension to the retired Judges of Supreme Court/High Courts and family pensioners of such Judges.

Sir,

I am directed to refer to this Department's letter of even number dated 22<sup>nd</sup> October, 2013 on the above subject and to say that consequent upon grant of further dearness relief on pension/family pension to the retired members of All India Service vide Department of Pension & Pensioners Welfare's O.M. No.42/10/2014-P&PW(G) dated the 9<sup>th</sup> April, 2014 (copy enclosed), it has been decided that retired judges of Supreme Court/High Courts and family pensioners of such Judges would be entitled to dearness relief on pension /family pension at the rate of 100 % with effect from 1<sup>st</sup> January, 2014.

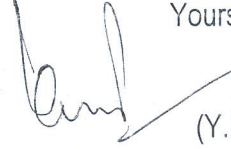
2. Payment of Dearness Relief involving a fraction of a rupee shall be rounded off to the next higher rupee.
3. The provision governing grant of Dearness Relief to pensioners such as regulation of dearness relief during employment/re-employment, regulation of dearness relief where more than one pension is drawn etc., will remain unchanged.
4. Other provisions contained in this Department's letter No.L-19016/3/97-Jus. dated 13<sup>th</sup> January, 1999 will remain unchanged.

...2/-

5. Accountant Generals/Pay and Accounts Officers are requested to arrange payment of dearness relief to the pensioners on the basis of the aforesaid instructions as per the procedure adopted by the Department of Pension & Pensioners' Welfare **without any further delay.**

6. This issues with the concurrence of Integrated Finance Division vide their Dy. No.573/Dir.(Fin.) dated 24<sup>th</sup> April, 2014.

Yours faithfully,



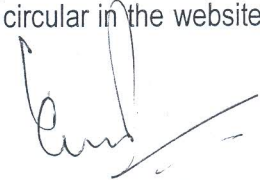
(Y.M. Pande)

Deputy Secretary to the Government of India  
Tel. No. 23072135

(Y. M. PANDE)  
Deputy Secretary  
Deptt. of Justice/MHA  
Govt. of India, New Delhi

Copy to:-

1. Chief Secretary, All States/Govt. of NCT of Delhi and Chandigarh Administration.
2. Secretary General, Supreme Court of India, New Delhi.
3. Registrar Generals, All High Courts.
4. O/o Comptroller and Auditor General of India, Bahadushah Zafar Marg, New Delhi.
5. Director (Fin.), M/o Law and Justice, Shastri Bhavan, New Delhi.
6. Department of Pension and Pensioners Welfare, Lok Nayak Bhavan, New Delhi.
7. Cabinet Secretariat, Rashtrapati Bhavan, New Delhi.
8. Pay and Accounts Officer, Central Pension Accounting Office, Trikoot-II, Bhikaji Cama Place, R.K. Puram, New Delhi-110066.
9. Shri Patnaik, Consultant, JR Desk – with the request to upload the above circular in the website of this Department.
10. Guard File.



(Y.M. Pande)

Deputy Secretary to the Government of India

(Y. M. PANDE)  
Deputy Secretary  
Deptt. of Justice/MHA  
Govt. of India, New Delhi

